

**ORDERS OF THE BENCH**

**Date of Order: 24.02.2015**

OA No. 291/00498/2014 with MA No. 291/00059/2015

Mr. Amit Mathur, counsel for applicant.  
Mr. Hawa Singh, counsel for respondents.

MA No. 291/00059/2015

Heard learned counsel for the parties.

The respondents have filed an MA No. 291/00059/2015 praying for taking order of transfer dated 29.01.2015 (Annexure MAR/1) on record.

Having considered the submissions made on behalf of the respective parties, the order of transfer dated 29.01.2015 annexed along with the MA is taken on record.

The Misc. Application is disposed of accordingly.

OA No. 291/00498/2014

Heard learned counsel for the parties.

Learned counsel for the respondents submits that the applicant has again been transferred from Kendriya Vidyalaya, Sector-II, R.K. Puram, New Delhi to Kendriya Vidyalaya No. 4, Jaipur with immediate effect on her own request vide transfer order dated 29.01.2015 issued by the Administrative Officer (Estt.), Kendriya Vidyalaya Sangathan, New Delhi, therefore, the present Original Application has become infructuous.

Learned counsel for the applicant also admits that the applicant has been transferred from Kendriya Vidyalaya, Sector-II, R.K. Puram, New Delhi to Kendriya Vidyalaya No. 4, Jaipur with immediate effect on her own request vide transfer order dated 29.01.2015.

It is agreed between the learned counsel for the parties that in view of the order 29.01.2015 (Annexure MAR/1), the present O.A. has become infructuous as the relief claimed by the applicant has been given by the respondents.

In view of the above submissions, the present Original Application is dismissed as having become infructuous. No order as to costs.

*Anil Kumar*  
(ANIL KUMAR)

ADMINISTRATIVE MEMBER

*MA Document  
taken on  
record  
VSB*